

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO. 13/2016
IN
CP NO. 128(ND)/2015
RT No.12/2016**

M/s JST Transformateurs SAS

...Petitioner

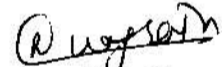
Versus.

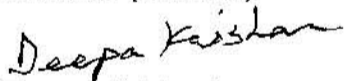
M/s JST Stesalit Transformers Pvt. Ltd. & Ors.

...Respondents

Present:- Mr. Ashim Sood, Mr.Rohan Mittal, and
Ms. Nayantara Vohra, Advocates for petitioner.
Mr.Saurabh Dalal and Mr. Sonal Alagh,
Advocates for respondents No. 2 & 3.

Learned counsel for respondents seek to file miscellaneous application along with documents in support of application under Section 45 of the Arbitration and Conciliation Act 1996. Let the same be filed during the course of the day with copy to the counsel opposite. Learned counsel for the petitioner wants to file counter to the same and documents filed by the respondent. Let the same be filed at least two days before the date fixed. Post the matter for arguments on CA No.13/2016 to 27.01.2017.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

January 12, 2017

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